

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 246 OF 2016 &
IA No. 526 of 2016**

&

**APPEAL NO. 247 OF 2016 &
IA No. 527 of 2016**

&

**APPEAL NO. 248 OF 2016 &
IA No. 528 of 2016**

Dated: 7th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Southern Power Distribution Co. of Andhra Pradesh Ltd. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Purna Singh

Counsel for the Respondent(s) : Mr. K.V.Mohan
Mr. K.V.Kalakrishnan for R-1

Mr. Ananad K.Ganesan for R-2

ORDER

Admit. Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 06.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 21.12.2016 after serving copy on the other side.

List the I.A. No. 526 of 2016 for hearing on **05.12.2016**. In the meantime, learned counsel for the respondents may file reply to the I.A. on or before 15.11.2016 after serving copy on the other side. Thereafter

rejoinder may be filed on or before 22.11.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson